Introduction of Learning to Earning facilities

2975. SHRI T. G. VENKATESH: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government is working on introducing "Learning to Earning" scheme for the all round development to tribal areas:
 - (b) if so, the details thereof; and
 - (c) the details of facilities proposed to be provided under this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RENUKA SINGH SARUTA): (a) and (b) No, Sir.

(c) Does not arise.

Written Answers to

Land transfers between non-tribals in tribals areas

2976. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether there is a demand to allow sale/transfer of patta lands owned by non-tribals in Scheduled Tribe Areas.
 - (b) if so, the details thereof; and
- (c) whether it is a fact that some States are permitting the sale of land between non-tribals to non-tribals where as some States have completely either banned the sale of land or are allowing sale between non-tribal to tribal?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RENUKA SINGH SARUTA): (a) to (c) In so far as land related issues are concerned, the Ministry of Rural Development, Department of Land Resources (DoLR), is the nodal Ministry at the Centre, which plays a monitoring role in the field of land reforms. Land and its management fall under the exclusive legislative and administrative jurisdiction of States as provided under the Constitution of India (Seventh-Schedule-List II) (State List)-Entry No. (18). Therefore, the details regarding land are not maintained by this Ministry. Constitutional and legal provisions for safeguarding the rights of tribals to Land are given in the Statement.

Statement

Constitutional and Legislative measures to protect the land rights of tribal

(i) Part X of the Constitution contains special provision relating to administration of Schedule Areas and tribal area. Sub-paragraph of Paragraph 5 of Part